



**Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Srinagar/Jammu**

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**Notification**

**Srinagar, the 21<sup>st</sup> July, 2016**

**SRO 239** :- In exercise of the powers conferred by sub-section (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all the previous notifications issued in this behalf, the Government hereby confer upon Kusum Sharma (KAS), Collector, Land Acquisition, Powergrid Corporation of India, the powers of Collector, Land Acquisition to be exercised by her under the Jammu and Kashmir Land Revenue Act.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

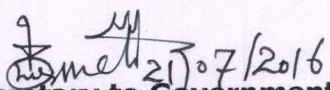
**Commissioner/Secretary to Government  
Revenue Department**

No: Rev/LB/28/2004

Dated: 21-07-2016.

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Jammu.
02. Divisional Commissioner, Jammu.
03. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 Copies).
04. Deputy Commissioner, Jammu.
05. Director, Archives Archaeology & Museums, J&K.
06. Manager, Government Press, Jammu/ Srinagar for publication in the Government Gazette.
07. Kusum Sharma (KAS) Collector, Land Acquisition, Powergrid Corporation of India, NR-II, Narwal Bypass, Jammu.
08. Private Secretary to Hon'ble Minister for Revenue for information of the Minister.
09. Private Secretary to Hon'ble Minister of State for Revenue for information of the Minister of State.
10. Private Secretary to Commissioner/Secretary to the Government, Revenue Department.
11. I/C Website for hoisting the said order on the official website.
12. Notification file/Stock file.

  
**Additional Secretary to Government  
Revenue Department**